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दिल्ली विधिज्ञ परिषद्  
**BAR COUNCIL OF DELHI**

(Statutory Body Constituted under the Advocates Act, 1961)  
2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

Ref. No. : 189/Gen/SF/2025

Dated : 31.05.2025

**NOTIFICATION**

It is hereby notified for general information that pursuant to the order dated 11.09.2024 passed by the Disciplinary Committee of Bar Council of India and in continuation to our earlier notification dated 55/Gen/SF/2025 dated 17.03.2025 that the licence of Mr. Narender Kumar (Enrolment No. D/241/1999) (Revised Enrolment number D/322-R/1998), Chamber No. G-411, Lawyers Chambers, G-Block, Karkardooma Court, Shahdara, Delhi-110032 had been suspended from practice an Advocate in or before any court of law for a period of one month from the date of notification i.e. 17.03.2025 and alongwith fine a sum of Rs. 25000/- to be deposited in the Welfare Fund of Bar Council of India. It is clarified by the Bar Council of India vide its letter dated 26.05.2025, respondent did not deposit the said amount of Rs. 25000/- in compliance of order dated 11.09.2024.

It is further notified that in view of Bar Council of India letter dated 26.05.2025 the licence of Mr. Narender Kumar (Enrolment No. D/241/1999) (Revised Enrolment Number D/322-R/1998), Chamber No. G-411, Lawyers Chambers, G-Block, Karkardooma Court, Shahdara, Delhi-110032 has been further suspended from practice an Advocate in or before any court of law for a period of for one month more w.e.f. 01.06.2025 to 30.06.2025, since he failed to deposit the amount of Rs. 25000/-.

This has emanated from the BCI Tr. 575/2023 titled "Ms. Bimla Bardia Versus Mr. Narender Kumar"

Col. Arun Sharma (Retd.)  
Secretary



**Copy forwarded for information to :-**

- 1 The 1<sup>st</sup> Additional Solicitor General of India, Supreme Court of India, New Delhi.
- 2 The Secretary, Bar Council of India, 21, Rouse Avenue, New Delhi
- 3 The Secretaries of All Bar Associations, Delhi
- 4 The Secretaries of All State Bar Councils.
- 5 The Registrar, Supreme Court of India, New Delhi
- 6 The Registrar General, High Court of Delhi, New Delhi
- 7 The Registrar General, All High Courts in India
- 8 The District & Session Judge, Tis Hazari Courts, Delhi
- 9 The District Judges in all 8 Districts of Delhi
- 10 The District Magistrates in all 9 Districts of Delhi
- 11 The Secretary, Ministry of Law, Justice & Co. Affairs, New Delhi
- 12 Ms. Bimla Bardia W/o Mr. Sagar Mal R/o B-1/113, Paschim Vihar, New Delhi-110063
- 13 Mr. Narender Kumar (Enrolment No. D/241/1999) (Revised Enrolment Number D/322-R/1998), Chamber No. G-411, Lawyers Chambers, G-Block, Karkardooma Court, Shahdara, Delhi-110032 (You are directed to submit your original Enrolment Certificate & identity Card issued by the Bar Council of Delhi.)

OIC (Gen. Sr.)

H. Desai (Genl)  
03/06/25

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI**

No. 35122 - 35257 /Genl./Misc./Circulation/2025

Dated, Delhi the 06 / 06 / 2025

Sub:- Notification regarding removal/suspension of Advocates.

Forwarded a copy of the Notification bearing Ref No. 189/Gen/SF/2025 dated 31/05/2025, and bearing diary No. 3417/B dated 03/06/2025 received from Col. Arun Sharma (Retd.), Honorary Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi.
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.



(ANUJ AGARWAL)

Officer In-Charge, General Branch, (C),  
Additional Session Judge(Spl.FTC)-02,  
Tis Hazari Courts Delhi.

Encl. As above